

PETITIONER:
STATE OF KERALA

Vs.

RESPONDENT:
M.M. ABDUL KHADER

DATE OF JUDGMENT 15/12/1995

BENCH:
HANSARIA B.L. (J)
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HANSARIA B.L. (J)
RAMASWAMY, K.

CITATION:
1996 SCC (1) 612 JT 1995 (9) 173
1995 SCALE (7) 253

ACT:

HEADNOTE:

JUDGMENT:

O R D E R

Leave granted.

The only controversy is as regards the entitlement of the respondents to the additional amount under Section 23(1-A) of the Land Acquisition Act, 1894. Since the award of the Collector is of June 4, 1979, the claimants are not entitled to the additional amount under Section 23(1-A) of the said Act.

The appeal is accordingly allowed to the above extent. The Order of the High Court is set aside. No costs.